

IN THE INCOME TAX APPELLATE TRIBUNAL "C"
BENCH KOLKATA

Before Shri Sanjay Garg, Judicial Member and Shri Rajesh Kumar, Accountant Member

I.T.A. No.46/Kol/2020
Assessment Year: 2013-14

M/s Modern Industrial Infrastructure Pvt. Ltd.....Appellant
Holding No.98, New Main Gate,
Tamla Bridge.
[PAN: AAHCM1703C]

vs.

DCIT, Circle-2, Durgapur.....Respondent

Appearances by:

None appeared on behalf of the appellant.

Smt. Ranu Biswas, Addl. CIT-DR, appeared on behalf of the Respondent.

Date of concluding the hearing :August 25, 2022

Date of pronouncing the order : September 12, 2022

ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 28.10.2019 of the Commissioner of Income Tax (Appeals), Durgapur [hereinafter referred to as 'CIT(A)'] passed u/s 250 of the Income Tax Act (hereinafter referred to as the 'Act').

2. An application has been moved by the Id. representative of the assessee to submit that the assessee has availed the benefit of Vivad Se Viswas Scheme 2020. He is no more interested in pursuing the present appeal and the appeal of the assessee may be dismissed as withdrawn. The Id. DR has not objected to the same. The appeal of the assessee is accordingly dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Kolkata, the 12th September, 2022.

Sd/-
[Rajesh Kumar]
Accountant Member

Sd/-
[Sanjay Garg]
Judicial Member

Dated: 12.09.2022.

RS

Copy of the order forwarded to:

1. M/s Modern Industrial Infrastructure Pvt. Ltd
2. DCIT, Circle-2, Durgapur
3. CIT (A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches